

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5187

ANSWERED ON:26.04.2013

PRESCRIPTION OF MEDICINES

Sayeed Muhammed Hamdulla A. B. ;Swamygowda Shri N Cheluvarya Swamy ;Thamaraiselvan Shri R.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a number of stroke and cancer patients are found to have been administered expensive medicines and high end radiation treatment and even banned drugs by the doctors and hospitals in the country and if so, the details thereof;
- (b) whether attention of the Government has been drawn to the findings of an audit, done by the Department of Neurology at All India Institute of Medical Sciences (AIIMS) in this regard;
- (c) if so, the details thereof along with the reaction of the Government thereto;
- (d) whether a Committee formed by the Planning Commission has advised for regular examination of doctors` prescription slip and to enact a comprehensive law for the purpose; and
- (e) if so, the details thereof and corrective measures taken/proposed by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c): As part of a DM student project, a prescription audit was carried out in Neurology Department of AIIMS, New Delhi, covering 216 patients. 48% of prescription from outside AIIMS had one or two drugs which are not as per recommendations of national or international bodies.

(d)&(e): Planning Commission constituted a High Level Expert Group on Universal Health Coverage which recommended a system of regular audit of prescriptions and inpatient records etc.

The Government of India has enacted Clinical Establishments (Registration and Regulation) Act, 2010. As per the Clinical Establishment (Central Government) Rules, 2012, the Clinical Establishment shall ensure compliance of the Standard Treatment Guidelines as may be determined and issued by the Central Government or the State Government as the case may be, from time to time.